

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.4034/2020

(Arising out of impugned final judgment and order dated 19-11-2019 in CRLA No. 592/1992 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

RAKESH KUMAR

Respondent(s)

(FOR ADMISSION and IA No.83728/2020-EXEMPTION FROM FILING O.T.)

Date : 18-12-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Ankit Goel, AOR
Mr. R.K. Gupta, Adv.
Mr. Abhinav Kaushik, Adv.

For Respondent(s)

Mr. Sadashiv, AOR
Mr. Rajendra Soni, Adv.
Mr. Sharwan Kumar Goyal, Adv.
Mr. Jai Gopal Sabbo, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

In view of letter circulated by the learned Advocate-on-Record for the respondent seeking four weeks adjournment for filing counter affidavit, list the matter after four weeks.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(RAJ RANI NEGI)
DY. REGISTRAR